

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA  
UNSTARRED QUESTION No. 1055  
TO BE ANSWERED ON 9<sup>TH</sup> DECEMBER, 2025**

**REGULATION OF AESTHETIC DERMATOLOGY AND LASER TREATMENTS**

**1055 SHRI VIVEK K. TANKHA:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether unqualified or unregistered persons are conducting aesthetic dermatology and laser treatments across the country;
- (b) whether such unregulated practices have resulted in harm or fatalities to patients;
- (c) whether existing legal provisions are sufficient to govern these procedures;
- (d) whether Government plans to enact a central law or create a dedicated regulatory body for oversight; and
- (e) the measures being taken to ensure patient safety and ethical practice in this sector?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY  
WELFARE  
(SMT. ANUPRIYA PATEL)**

(a) to (e): National Medical Commission (NMC) has issued Guidelines on Aesthetic Surgery and Hair Transplant Procedures vide letter dated 20.09.2022 to ensure patient safety and uphold ethical medical practices. As informed by NMC, no such complaint has been received so far.

Further, the Ethics and Medical Registration Board (EMRB) of National Medical Commission (NMC) regulates the professional conduct and promotes medical ethics amongst the medical professionals. In addition, Clause 8.2 of Indian Medical Council (Professional Conduct, Etiquette and Ethics) Regulations, 2002 provides for a mechanism to handle complaint(s) with regard to professional misconduct by the medical professional (s).

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